

Minutes of the Policy Relaxation Committee

Meeting no. 20/AM14 held on 10.09.2013 at 11.30 A.M.

PRC Meeting was held under the Chairmanship of DGFT. List of officers present in the meeting is given below:

1.	Shri D. K. Singh,	Addl. DGFT
2.	Shri V.K. Srivastava	Addl. DGFT
3.	Shri L.B. Singhal	Addl. DGFT
4.	Shri K.C. Rout	Addl. DGFT
5.	Shri Jaikant Singh	Addl. DGFT
6.	Shri S.K. Samal	Jt. DGFT
7.	Shri Jay Karan Singh	Jt. DGFT
8.	Shri Hardeep Singh	Jt. DGFT
9.	Shri Akash Taneja	Jt. DGFT
9.	Shri S.K. Mohapatra	Dy. DGFT
10.	Smt. Sonika Khattar	FTDO

The decision taken on the individual cases are as under:-

Case No.1. M/s Viki Industries Pvt. Ltd, Chennai.

F.No. 01/60/162/913/AM12/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0410098492 dated 10.09.2008 upto 48 months for regularization purpose.

The committee deliberated the case at length and noted that the firm has made exports to the tune of 17.23% within the validity of the authorization and 60% exports out side the export validity and that is too under drawback scheme. As per drawback procedure, refund is made under Automatic route within 5 working day from the date of shipment and no separate application is required for that. Hence the request of the firm to account for the export made under drawback scheme cannot be acceded to. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(Action: RA Chennai. If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No 2 M/s S. Khoday Silk Twisting Factory, Bangalore

Case No.2. M/s S. Khoday Silk Twisting Factory, Bangalore.

F.No. 01/60/162/1039/AM13/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0710066803 dated 03.09.2009 for regularization purpose.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 42 months from the date of issue of authorization i.e. upto 31.3.2013. The Authorization had the validity of 36 months.
- II. This is only for regularization and closure purpose.
- III. This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.
- IV. Export made beyond 42 months shall not be accounted for.
- V. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.

(Action : RA Bangalore)

Case No.3. M/s S. Khoday Silk Twisting Factory, Bangalore.

F.No. 01/60/162/1036/AM13/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0710065827 dated 08.07.2009 for regularization purpose.

The Committee observed that the applicant had approached PRC earlier with the request for EOP extension, however, the Committee in its Meeting NO. 02/AM14 dt. 09.04.2013 rejected the request on the ground of less than 50% exports made within original EO Period. Now, the applicant after completing the EO has approached the Committee again for EOP extension for regularization purpose. The Committee after deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 43 months from the date of issue of authorization i.e. upto 28.02.2013. The Authorization had the validity of 36 months.
- II. This is only for regularization and closure purpose.
- III. This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.
- IV. Export made beyond 43 months shall not be accounted for.

V. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.

(Action : RA Bangalore)

Case No.4. M/s S. Khoday Silk Twisting Factory, Bangalore.

F.No. 01/60/162/1034/AM13/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0710064929 dated 22.05.2009 for regularization purpose.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 44 months from the date of issue of authorization i.e. upto 31.01.2013. The Authorization had the validity of 36 months.
- II. This is only for regularization and closure purpose.
- III. This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.
- IV. Export made beyond 44 months shall not be accounted for.
- V. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.

(Action : RA Bangalore)

Case No.5. M/s Shilpa Medicare Limited, Raichur.

F.No. 01/60/162/925/AM12/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for deletion of pre-import condition for the item Cholic Acid in Advance Authorization No. 0710023074 dated 05.08.2003 issued under PC-9 condition.

The committee noted that there is no issue of policy relaxation which needs clarification. The committee decided to transfer the matter to Policy-IV for clarification.

Case No.6. M/s Haldia Petrochemicals Ltd, Kolkata.

F.No. 01/60/162/411/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP of 7 Advance Authorizations.

1. 210142919 dated 04.06.2010
2. 210143018 dated 07.06.2010
3. 210144772 dated 09.07.2010
4. 210145837 dated 30.07.2010
5. 210145858 dated 02.08.2010
6. 210146188 dated 10.08.2010
7. 210146328 dated 12.08.2010

The committee taking into consideration the past cases of the applicant and the incidence of fire in the premises of the firm, decided to seek a report regarding the date of fire, along with documentary evidence, as also details of all those Advance Authorizations obtained prior to fire accident which are pending to meet export obligation.

(Action: Applicant)

Case No.7. M/s NEM Laboratories Pvt. Ltd, Thane.

F.No. 01/60/162/388/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310557902 dated 01.02.2010 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.08.2011.
- II. This is only for regularization and closure purpose.
- III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- IV. The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import.
- V. PC-18 condition is waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.

(Action : RA, Mumbai)

Case No.8. M/s Kunjal Synergies Pvt. Ltd, Kolkata.

F.No. 01/60/162/413/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for revalidation date of DEPB & VKUY scrips for payment of Duty.

VKUY Authorization s:-

1. 0410131712 dated 15.12.2011
2. 0210177480 dated 11.05.2012
3. 0210177454 dated 11.05.2012
4. 0210175252 dated 14.03.2012
5. 0210173434 dated 01.02.2012
6. 1010044543 dated 27.07.2011
7. 0210159595 dated 26.05.2011
8. 0210161132 dated 24.06.2011
9. 0410118262 dated 25.10.2010
10. 0410123491 dated 21.04.2011
11. 0210151891 dated 10.12.2010
12. 2910011764 dated 25.08.2010
13. 0210156083 dated 11.03.2011
14. 0210155094 dated 21.02.2011
15. 0210157169 dated 31.03.2011
16. 0210151413 dated 01.12.2010.

The committee noted that the applicant did not give any reasons/justification as to why could not utilize the said scrips within its validity. Hence, the request is rejected.

Case No.9. M/s Gaurav International, Gurgaon.

F.No. 01/84/162/071/AM14/DES-V

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for fixation of norms against Advance Authorization No. 0510267862 dated 08.07.2010.

The committee noted that Condition No. 14 for Textile Products disallow issuance of Authorization under SION J288 for Silk fabrics. However, the Authorisation has been issued inadvertently under the said SION. The Committee, therefore, decided to allow conversion of Authorisation from SION to non-SION and accordingly NC will fix norms for regularization of the case.

(Action : Norms Committee-V/ RA CLA, New Delhi)

Case No.10. M/s BJ Services Company Middle East Ltd, Mumbai.

F.No. 01/89/180/17/AM14/PC-2(A)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for exemption/relaxation from the Policy Conditions under Para 2 (ii) (a), (b) and (c) of Chapter 87 of ITC (HS) for import of Tractor/Trailer.

The committee considered and granted approval for relaxation of the provisions of policy condition of Para 2 (ii) (a), (b) and (c) of Import Licensing of Chapter 87 of ITC(HS) for import of the Tractors/Trailers mentioned at Para 6 (1) subject to the conditions they would not ply on public road except at the time of mobilization and de-mobilization and that the equipment would be used only inside the project premises and the same will be re-exported within three months from the completion of Project.

Case No.11. M/s Digvijay Export, Bangalore.

F.No. 01/60/162/363/AM12/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for revalidation of DFIA Authorization No. 0710072724 dated 08.07.2010.

The committee did not agree with the reasons and justification given by the applicant. Hence, the request is rejected.

Case No.12. M/s Godrej & Buyce Mfg. Co. Ltd, Mumbai.

F.No. 01/91/180/1019/AM11/EC(S)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Fourth time revalidation of SCOMET export authorization no. 0074332 dated 14.02.2011

Deferred for re-examination by SCOMET Section.

Case No.13. M/s Sundaram Industries Limited, Chennai.

F.No. 01/60/162/356/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for revalidation of Advance Authorization No. 0410120257 dated 31.12.2010.

From RA, report, the Committee noted that NC has rejected the case for fixation of norms in its meeting dated 21.2.2011 hence question of revalidation of Authorisation does not arise. The applicant has to regularize this case in terms of Para 4.28 of HBP.

Case No.14. M/s YKK India Pvt. Ltd.

F.No. 01/60/162/436/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for condonation of non mentioning the details of Advance Authorization No. 0510213821 dated 20.12.2007 on ARE-3 Form for supplies against CT-3 Form to EOUs for the purpose of counting supply for fulfillment of export obligation.

The committee deliberated the case at length and noted that Authorisation details were neither mentioned on ARE-3 nor on invoices which are mandatory documents that prove supply of goods to EOU towards discharge of export obligation. Hence the request is rejected. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(Action: RA CLA New Delhi. If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.15. M/s Mother Dairy Fruit & Vegetable Pvt. Ltd, Bangalore.

F.No. 01/60/162/427/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310542930 dated 28.10.2009.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 31.10.2013 i.e. 48 months from the date of the Advance Authorisation. The Authorization had the validity of 36 months.
- II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- III. The applicant is advised to submit the authorization for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement on the Authorisation from RA.

(Action : RA Mumbai/Applicant)

Case No.16. M/s Apex Test Technologies, Bangalore.

F.No. 01/60/162/409/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for consideration of "R" Form instead of "Bill of Export" for the purpose of EODC in 4 Advance Authorizations no. 0710069015 dt. 21.12.2009, 0710072390 dt. 23.6.2010, 0710073162 dt. 26.7.2010 and 0710080635 dt. 14.7.2011..

The committee noted that no supporting documents which could justify their genuine hardship were produced by the applicant. The committee therefore rejected the request

Case No.17. M/s Hindustan Pencils Pvt. Ltd, Mumbai.

F.No. 01/60/162/428/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310584354 dated 21.07.2010.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 31.03.2014 or 6 months from the endorsement whichever is earlier.
- II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to import made within original obligation period.
- IV. The applicant is advised to submit the authorization for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorization.

(Action : RA Mumbai/ applicant)

Case No.18. M/s Superlite Jointings Pvt. Ltd, Ghaziabad.

F.No. 01/60/162/430/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0510270300 dated 11.08.2010.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 31.03.2014. The original period of EO was 36 months.
- II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

- III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to import made within original obligation period.
- IV. The applicant is advised to submit the authorization for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorization.

(Action : RA CLA New Delhi/ applicant)

Case No.19. M/s Home Line Products, Mumbai.

F.No. 01/60/162/434/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for revalidation of Advance Authorization No. 0310604786 dated 07.12.2010.

The reason cited by the firm that due to adverse commercial viability they could not utilize the authorization is not convincing to the committee hence rejected the request.

Case No.20. M/s Vritti Impex Pvt. Ltd, Mumbai.

F.No. 01/60/162/429/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310568460 dated 07.04.2010.

After deliberating the case at length the following decisions were taken:

- i. Export obligation period is extended upto 31.03.2014 or 6 months from the endorsement whichever is earlier.
- ii. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
- iii. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to import made within original obligation period.
- iv. The applicant is advised to submit the authorization for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorization.

(Action : RA Mumbai/ applicant)

Case No.21. M/s Lupin Ltd, Mumbai.

F.No. 01/60/162/431/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310657336 dated 30.09.2011.

after deliberating the case at length the following decisions were taken:

- I. 6 months EOP extension is allowed. upto 31.12.2013 for last import consignment only.
- II. This is subject to payment of composition fee @ 0.5% on FOB value of export made after 30.06.12.
- III. RA may verify that the qty. of import made from each consignment has been exported within the validity of export.
- IV. In case shortfall in each consignment, same shall be regularized on payment of duty. However, PC-18 condition stands waived if exported drugs have been consumed full in the resultant product and exported even after validity of EOP.

(Action : RA Mumbai/ applicant)

Case No.22. M/s Eastern Copper Mfg. Co. Pvt. Ltd. Kolkata.

F.No. 01/60/162/454/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for revalidation of Advance Authorization No. 0210153790 dated 19.01.2011.

The committee did not agree with the reasons and justification given by the applicant. Hence, the request is rejected.

Case No.23. M/s Brilliant Bio Pharma Ltd, Hyderabad.

F.No. 01/60/162/433/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for revalidation of Advance Authorization No. 0910040003 dated 24.11.2009.

The committee did not agree with the reasons and justification given by the applicant. Hence, the request is rejected.

Case No.24. M/s Kotak Pvt. Ltd, Bangalore.

F.No. 01/60/162/432/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for revalidation of Advance Authorization No. 0710077559 dated 24.02.2011.

The committee did not agree with the reasons and justification given by the applicant. Hence, the request is rejected.

Case No 25 M/s Snack Automobile Pvt Ltd New Delhi

Case No.25. M/s Spandh Automotive Pvt. Ltd., New Delhi.

F.No. 01/60/162/406/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for revalidation of DEPB Authorization No. 0510282076 dated 21.01.2011.

Deferred for seeking complete details from the firm i.e. port of registration, Number of Shipping bills filed in the DEPB application, name of port from which shipment was made, reason of filing one application for export made from different ports etc. A report may be obtained from Customs (EDI)

(Action : Applicant)

Case No.26. M/s Blue Sky Global, Moradabad.

F. No. 01/60/162/437/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request to condone non-mentioning of Advance Authorization No. 2910007017 dated 14.12.2004 on the shipping bills and waive off the custom duty + interest.

PRC has no jurisdiction to waive customs duty and interest as the same falls under the purview of Customs Act. Since the authorization no. or file no. has not been mentioned either on shipping bill or customs attested invoices, the same export cannot be accounted for discharge of export obligation against Advance Authorization. The applicant is therefore advised to get the case regularized in terms of Para 4.28 of HBP or under Public Notice 22 dated 12.08.2013.

(Action: RA CLA New Delhi. If the party fails to get the case regularized in terms of Para 4.28 of HBP of Public Notice 22 dated 12.08.2013 within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.27. M/s Finolex Cables Limited, Pune.

F. No. 01/60/162/317/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for clubbing of Advance Authorizations No. 3110048402 dated 02.06.2011 & 3110056620 dated 01.01.2013.

The committee deliberated the case at length and noted that the firm is seeking clubbing for the purpose of importing the eligible qty. of raw material where as after clubbing no import or export is permitted. Hence the request is rejected.

Case No.28. M/s Ioca Laboratories Limited. Mumbai.

F. No. 01/60/162/435/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310648191 dated 12.08.2011 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

- I. Export obligation period is extended upto 31.12.2012 i.e. by 4 months.
- II. This is only for regularization and closure purpose.
- III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

(Action : RA, Mumbai)

Case No.29. M/s JSW Steel Limited, Mumbai

F. No. 01/60/162/396/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for clubbing of Advance Authorizations No. 0310472960 dated 03.06.2008 with DFIA Authorization No. 0310470821 dated 09.05.2008.

The committee deliberated the case at length and decided to reject the request as both the authorizations are issued under different Custom Notifications and conditions, hence cannot be clubbed.

Case No.30. M/s Luk Plastcon Ltd, Nagpur.

F. No. 01/60/162/442/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request condonation of delay in filling of an application against Invalidation Letter issued under Advance Authorization No. 1110022833 dated 21.07.2010 for obtaining AA for supply of intermediate goods.

The committee noted that application for Advance Authorization was filed on 31.01.2013 against the Invalidation Letter dt. 7.1.2013 issued under Advance Authorization No. 1110022833 dated 21.07.2010. The validity of Invalidation letter is co-terminus with the validity of Advance Authorization under which the Invalidation letter is issued. Since validity of Advance Authorization itself expired on 31.01.2013, the issuance of Advance Authorization against the expired invalidation letter would be irregular. Hence the Committee did not accede to the request.

Advance Authorization against the expired invalidation letter would be irregular. Hence, the Committee did not accede to the request.

Case No.31. M/s Bharat Heavy Electricals Limited, Bhopal.

F. No. 01/60/162/446/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for condonation of requirement of 'Bill of Exports' against supply of goods to SEZ unit for discharging export obligation against Advance Authorization no. 1110019455 dt. 23.1.2009.

The committee deliberated the case at length and noted that under Rule 30(3) of SEZ Rules, supply of goods to SEZ unit must be against Bill of exports if supplier want to avail benefits/incentive under FTP. Hence the request is rejected. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(Action: RA Bhopal. If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.32. M/s Bharat Heavy Electricals Limited, Bhopal.

F. No. 01/60/162/445/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for condonation of requirement of 'Bill of Exports' against supply of goods to SEZ unit for discharging export obligation against Advance Authorization no. 1110019432 dt. 19.1.2009.

The committee deliberated the case at length and noted that under Rule 30(3) of SEZ Rules, supply of goods to SEZ unit must be against Bill of exports if supplier want to avail benefits/incentive under FTP. Hence the request is rejected. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(Action: RA Bhopal. If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.33. M/s Arkay Fabsteel Systems Pvt. Ltd, Harayana.

F. No. 01/60/162/420/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for condonation the procedural lapse of non-mentioning the authorization or file no. on shipping in AA no. 0510203443 dated 08.05.2007.

The committee deliberated the case at length and after perusal of documents it was noted that neither shipping bills nor any other exports

documents bear details of Authorisation no. or the file no. under which said Authorisation is issued. . Hence the request is rejected. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(Action: RA CLA New Delhi. If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.34. M/s Amphenol Omniconnect India Pvt. Ltd, Chennai.

F. No. 01/60/162/449/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for revalidation of Advance Authorization No. 0410120396 dated 05.01.2011.

The committee did not agree with the reasons and justification given by the applicant. Hence, the request is rejected.

Case No.35. M/s Hindustan Platinum Pvt. Ltd, Navi Mumbai.

F. No. 01/94/180/11/AM12/PC-4

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Reduction of value addition from 15% to 5% and composition fee @ 0.25% instead of 1% against their 7 AAs.

Deferred for re-examination. Firm may supply details of all Advance Authorizations obtained so far so as to understand the quantum of problem and hardship. PRC noted that to cases were considered considering that these are isolated cases.

(Action Applicant)

Case No.36. M/s ITC Limited, Chennai.

F. No. 01/91/180/1256/AM12/PC3

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for relaxation for the grant of Chapter-3 benefit/incentives under Focus Market Scheme.

The Committee noted that exports made by the applicant under FMS destined to Uzbekistan via Iran and Turkmenistan by ship, Trailers and then Train. Therefore, it took more than 3 years time in getting landing Certificate which required for obtaining benefits under FMS. The Committee also noted that the applicant was not in a position to submit any other six prescribed documents in terms of **Para 3.8.3 for claiming** benefits under the scheme. The landing certificate they received only on 6.5.2011 and applications for claim were made on 31.05.2011 i.e. immediately on receipt of certificate. Considering genuine hardship in getting landing certificate from various Authorities of these countries, the Committee decided to relax the provision of Para 9.3 of HBP and allowed claim which 10% late cut.

Case No.37. M/s Beeta Exports – reference received from Canara Bank, New Delhi.

F. No. 01/60/162/403/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for revalidation of DEPB no. 0510001247 dated 16.03.1999.

The committee noted that no supporting documents which could justify their genuine hardship were produced by the applicant. The committee therefore rejected the request.

Case No.38. M/s Lok Beta Pharmaceuticals (I) Pvt. Ltd, Mumbai.

F. No. 01/60/162/139/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310541534 dated 14.10.2009 for regularization purpose.

The committee after deliberation decided to reject the request for further relaxation as PRC has already granted maximum relaxation in its meeting dt. 04.06.2013.

Case No.39. M/s NSIL Exports Ltd, Indore.

F. No. 01/60/162/811/AM13/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for revalidation of Advance Authorization No. 1110022088 dated 23.03.2010 for a further period of 12 months.

The Committee noted that the applicant obtained Authorization with AU condition therefore he should have imported goods permitted under Authorization. The name of Co-Authorization holder is endorsed after fulfillment of export obligation that defeats the very purpose of Actual User Condition. The Committee therefore did not accede to the request.

Case No.40. M/s Lok Beta Pharmaceuticals (I) Pvt. Ltd, Mumbai.

F. No. 01/60/162/129/AM14/EFGC (PRC)

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310483229 dated 22.08.2008 issued under PC-9 condition.

The committee after deliberation decided to reject the request for further extension as RA has already granted six months extension from 25.2.2009 to 24.08.2009. However, PC-18 condition is waived to the extent of requirement of destruction certificate on goods consumed and exported outside obligation period.

Case No. 41 Reference received from Norms Committees

F.No.

PRC Meeting No. 20/AM14 dated 10.09.2013

Subject:- PRC condoned delay in filing representation beyond 4 months for consideration by NCs in following cases.

NC-I

S.No.	Name of the firm	Advance Authorization No. & Date	M.No. & Date	Date of Communication of earlier decision	Representation submitted on	Present Status
1.	M/s. Bharat Heavy Electricals Ltd; Ranipet.	0410131680 Dt., 14.12.2011	26/13 Dt.06.03.2012.	17.05.2012	25.03.2013	Approved

NC-II

S.No.	Name of the firm	AA No. & Date	Norms Ratified on	Representation made on
1.	M/s. Sumi Motherson Innovative Engineering Limited	0510282431 27.01.2011	08.11.2011	20.07.2012
2.	M/s. Rexnord Electronix, New Delhi	0310697652 06.06.2012	18.12.2012	18.07.2013
3.	M/s. RPG Cables Ltd.,	0310450471 16.11.2007	15.04.2008	26.03.2013
4.	M/s. RPG Cables Ltd.,	0310465594 19.03.2008	14.10.2008	12.08.2013
5.	M/s. Powergear Ltd.,	0710060192 29.09.2008	13.11.2009	14.05.2013
6.	M/s. Powergear Ltd.,	0710049603	01.05.2007	07.05.2013

		15.01.2007		
7.	M/s. Powergear Ltd.,	0710062589 27.01.2009	04.08.2009	14.05.2013
8.	M/s. Powergear Ltd.,	0710063772 23.03.2009	29.07.2009	07.05.2013
9.	M/s. Powergear Ltd.,	0710063667 17.03.2009	29.09.2009	15.03.2013
10	M/s. Tirupati Plastomatics (P) Ltd.,	3130032068 05.05.2010	07.02.2013	08.06.2013
11.	M/s. Tirupati Plastomatics (P) Ltd.,	3130032069 05.05.2010	01.03.2011	08.06.2013

The meeting ended with a Vote of Thanks to the Chair.
